REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalere - 560 038

Dated: 10-7-87

CONTEMPT OF COURT APPLICATION NO. 16/87
IN APPLICATION NO. 326/86(T)

Applicant

Shri R.P. Jivaraj & 10 Ora

Respondents

V/s The Chairman, Railway Board & 2 Ors

To

- 1. Shri R.P. Jivaraj C.T.T.I. (Retd) Southern Railway Railway Colony Gekul, Bangalere
- Shri G.K. Srinivasa Rac C.T.T.I.
 Southern Railway Hindupur (Andhra Pradesh)
- 3. Shri N. Karivaradan C.T.T.I. Southern Railway Bangalore City Railway Station
- 4. Shri R. Krishnan
 C.T.T.I.
 Southern Railway
 No. 61, Adaignanamudali Street
 "Mandavalli, Madras 28
- Shri M. Gopalan C.T.T.I.
 Southern Railway Madras Central Madras

- 6. Shri F. Edward
 C.T.T.I. (Retd)
 No. 5, Anjaneyar Keil Street
 Guindy
 Madras
- 7. Shri F.J. Dorairaj
 C.T.T.I. (Retd)
 Southern Railway
 C/e Sr. D.P.O./N.G.O. Annexe
 Park Town
 Madras 3
- 8. Shri N. Muthuswamy
 C.T.T.I. Flying Squad
 C/o C.C.S. Southern Railway
 Park Town
 Madras 3
- 9. Shri T.S. Govindan
 C.T.T.I. (Retd)
 Southern Railway
 C/e Sr. D.P.O. NGO Annexe
 Park Town
 Madras 3
- 10. Shri N. Sundararajan C.T.T.I. Madras Egmore Railway Station Madras

July 9

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- 11. Shri G. Dasharatharaman C.T.T.I. Flying Squad C/o C.C.S. Southern Railway Park Town Madras - 3
- 12. Shri K. Narasimhamurthy
 Advocate
 Queen's Corner
 3, Queen's Read
 Bangalers 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclased herewith the copy of ORDER passed by this Tribunal in the above said application on $\frac{7-7-87}{}$

SECTION OFFICER
(JUDICIAL)

Encl : As above

Received Copy to Too G. N. S. R. N. V. A. S. N. V. A.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

Contempt Application No 16 of 198 7

ORDER SHEET

Applicant

R. P. Jivaraj E, Or 8

Advocate for Applicant

14. Nava Simha murky

Respondent

The chairman, Railway Board

Advocate for Respondent

Orders of Tribunal Office Notes Date



True Copy-

ADDITIONAL BENCH BANGALORE

KSPVC/LHARM

Crain

Shri K. Narasimhamurthy, learned counsel for the petitioners has in our opinion very rightly prays for permission to withdraw this application with liberty reserved to challenge the non-promotions of his clients and promotions of others in * separate application . Permission sought for is granted. This Contempt of Court Application is dropped as withdrawn by the applicants.

MEMO The Registran Comprel Adn Tribund piène Borok B.DA Lemplese Indra ragou Isangoline - 38 Allameruses, 1st docemnis in both copies of Contempt to Cernell. CC16/97 Applied School for Applicant No. 2 tempt Apple.

To Some City Service and The world The whole he he en desposes a 7.7-87. Kolun I report you kind to yeturn Docurt 1, 2,3 Ond arbenett of all the applicants in the (61) 8/1/ your fall will 16.7.87 (J. R. Sininta dos Kyld. COMPLAINANT